MINUTES OF THE MEETING No. 52/13 dated 27.3.2013 (held on 1.4.2013) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem Div), Shastri Bhavan, New Delhi
3.
4. Shri A.K. Aggardwal, Addl. Industrial Adviser, Deptt. of C&PC(PC Div.), Shastri Bhavan, New Delhi
5. Shri P.P.Srivastava, Jt. Industrial Adviser, Deptt. of C&PC(Chem Div), Shastri Bhavan, New Delhi
6. Shri S.K. Aggarwa, Asstt. Director, DC(MSME), Nirman Bhavan, New Delhi
7. Shri Tika Ram Majhi, Dy.Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
8. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the ALC Meeting No.51 /13

for confirmation and confirmed and adopted the same without any change.

Case No M-201 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Sachee Aromatics Ltd, New Delhi F.No.01/83/162/980/AM12/DES-IV RLA F.No.05/97/027/53600/0304/9214

The Committee considered the case as per agenda. Deferred for further examination of the case. Re-listed for 24.4.2013.

Case No M-202 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Narsipur Chemicals (P) Ltd, F.No.01/83/50/219/AM12/DES-IV RLA F.No.03/95/040/0029/AM12 Lic.No.0310628355 dated 27.4.2011

The Committee considered the case as per agenda and based on the written clarification dated 1.4.2013 furnished by TA, C&PC(Chem.Div), decided to amend the norms approved earlier, as under:-

Export Item	Quantity	Import Item	Quantity
Aquasurf-I 100 (IODOPHOR) Containing Iodine & Nonyl Phenol 9.5 Moles Ethoxylate	1 Kg	1. Iodine 2. Nonyl Phenol 9.5 Moles Ethoxylate Surfactant	0.102 Kg 0.865 Kg

The above decision would supersede the decision by NC vide ALC M.No.11/83 dated 15.6.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-203 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Synthite Inds. Ltd, F.No.01/83/50/990/AM12/DES-IV RLA F.No.10/24/40/0079/AM12 Lic.No.1010048659 dated 9.03.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No. MKT/FNP/01/12-13/5691 dated 1.3.2013, Committee decided to approve the case, as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	12.49 MT	Light Black Pepper (Light Berries)	100 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.45/83 dated 6/2/2013.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-204 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s SMI Coated Products (P) Ltd, Mumbai F.No.01/83/50/498/AM10/DES-IV RLA F.No.03/95/040/0139/AM10 Lic.No.0310523129 dated 9.6.2009

The Committee considered the case as per agenda. Representative of DIPP told that there was a calculation error in recommendation of DIPP dated 17.03.2010. The input for item No.2 i.e. Adhesive (55% solid) was recommended as 24 gram/Sq. Meter of export, taking cue from SION A-2866. But in that SION, Adhesive (100% solid) – 24 gram/Sq. Meter of export has been allowed, whereas in the present case Adhesive (55% solid) has been asked for. DIPP recalculated the input Adhesive (55% solid) and recommended 42 gms with correct description and accordingly committee decided to approve the following norms:-

From

Import Item No.2	Quantity
Adhesive (55% Solid) (Water Based) (Acrylic Base)	**0.024 Kg**

To

Import Item No.2	Quantity
Adhesive (55% Solid) (Water Based)	**42 grams**

The quantities and other descriptions mentioned in the M.No.51/83 dated 17.3.2010 will remain the same (w.r.t. letter of RLA, Mumbai, dated 13.03.2013)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-205 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Micro Inks F.No.01/83/50/653/AM11/DES-IV RLA F.No.03/95/040/0619/AM11 Lic.No.0310603001 dated 25.11.2010

The Committee considered the case as per agenda. Committee noted that the firm started exporting the product indicating the description of export item similar to as mentioned in Advance Authorization, as "U. V. Curable Over Print Varnish" and Norms Committee in its minutes of Meeting No. 40/83/2010 dated 05.01.2011 added the contents of export product and showed export product as "U.V. Curable Over Print Varnish (65+/-2% solid resin content)". The description of export product had been shown in the Shipping Bills too as per Advance Authorization.

Hence, Committee decided that the as the export item already covers the resin content 65+/-2%, mentioning 65+/-2% Solid Resin Content or not, does not have any technical change. Based on the recommendation/clarification of Technical Authority, DIPP, dated 27.03.2013, Committee decided to review the case and amend the export product description, as requested for by firm vide their representation dated 5.12.2012, as under:-

Export Item

From	To
UV Curable Over Print Varnish (65+/-2%, solid resin content)	UV Curable Over Print Varnish

The above decision would supersede the decision of NC Meeting No. 40/83 dated 5.1.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-206 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Silver Oak Labs (P) Ltd, N. Delhi F.No.01/83/50/369/AM07/DES-IV RLA F.No.05/24/040/0280/AM07 Lic.No.0510185643 dated 3.7.2006

The Committee considered the case as per agenda and noted that Technical Authority, DIPP vide their U.O.No. Nil dated 12.3.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 10.03.2013, stating that the few items (Export) mentioned in the Advance Authorization have different name in FDA Certificate, but they are same items as per their records and documents. Similarly, the nomenclature of import items, mentioned in the authorization, and in the International Cosmetic Ingredient Dictionary and Handbook (INCI) Book, is one and the same. Technical Authority, DIPP, has also called for the export invoice, packing list, and declaration for deciding the net weight of export item, as the export items had been mentioned in authorization in Numbers. Technical Authority, DIPP, correlated the papers and noted the following quantity in export Numbers:-

Export Item: 1 and 2: Net content 12.86 grams packing
3 Net content 16 grams packing
4 Net content 8.72 packing
5 Net content 99 grams packing
6 Net content 15.15 grams packing
7. Net content 4.2 grams packing
8. Net content 1.73 grams packing
9. Net content 1.73 grams packing

Technical Authority, DIPP also obtained from the firm a copy of approved formula from Drug Authority and noted that the in the approved formula, the generic name of chemical has been given, but the firm has imported the chemicals based on trade name. The firm has also furnished a copy of international cosmetic ingredient dictionary and hand book, indicating generic name and trade/brand name.

In view of above, Committee reconsidered the case and based on recommendation of DIPP, decided to approve norms, as under:-

Export Items:

S.No.	Description of Item	Quantity
1.	Golden Tenden Care (12.86 grams packing)	1,50,000 Number
2.	Crystal Tender Care (12.86 grams packing)	4,66,000 Number
3.	Soothing Eye Contour Gel (16 grams packing)	2,30,000 Number
4.	Lip Balm (8.72 grams packing)	3,85,000 Number
5.	Silk Hand Cream (99 grams packing)	1,25,000 Number
6.	Coconut Hot Oil (15.15 grams packing)	7,00,000 Number
7.	GG Divine Liner (4.2 grams packing)	20,000 Number
8.	GG Luminous Concealer Rose (1.73 grams packing)	20,000 Number
9.	GG Luminous Concealer Sand (1.73 grams packing)	90,000 Number

Import Item

S.No.	Description of Item	Quantity
1.	Myritol 318	3330.080 Kg
2.	Yellow Pet. Jelly (Ex. Ltd. Yellow)	4986.000 Kg
3.	Yellow Beeswax (Light) BP	542.080 Kg
4.	Modulan	97.000 Kg
5.	Paraffin Wax 60/62 C (Slab)	676.000 Kg
6.	Vit E Acet 74099/1/26/(702060)	42.930 Kg
7.	Butlene Glycol	184.920 Kg
8.	Phenonip	14.790 Kg
9.	Neutral TE	49.560 Kg
10.	Versene EDTA (Hampene EDTA 2)	3.700 Kg
11.	Extract Chamonile 20376	40.680 Kg
12.	Tamper Proof Label	Net to net
13.	Candelilla Wax SP 75	133.000 Kg
14.	Cetyl Alcohol (Lanette 16)	83.000 Kg
15.	Emulgade F	994.950 Kg
16.	Emulgade B1	62.180 Kg
17.	Crosilk Liquid PR 4293	12.440 Kg
18.	Sea Buckthorn HSC / HCC	12.440 Kg
19.	Ess. Oil E 9809371	24.870 Kg
20.	Tube Coconut Hot Oil	Net to net
21.	Natrasol 250 M Pharm	106.580 Kg
22.	Abil B 88184	106.580 Kg
23.	Keravis	53.000 Kg
24.	Polyquart 701 NA/MERQUAT 550	532.900 Kg
25.	D-Panthenol USP	79.940 Kg
26.	Bronopol	3.000 Kg
27.	Fragrance E 9906181 Coconut	63.950 Kg
28.	Cosflor Coconut HGS	10.660 Kg
29.	Bulk GGPL Liner	84.000 Kg
30.	Cap + Wiper – GGPL Eyeliner	Net to net
31.	Cap + applicator – GGPL Eyeliner	Net to net
32.	Carton GGPL Eyeliner	Net to net
33.	Base Label GGPL Eyeliner	Net to net
34.	Bulk GG Luminous Concealer Rose	34.770 Kg
35.	Bulk GG Luminous Concealer Sand	156.480 Kg
36.	Click Pen Barrel	Net to net
37.	Cap GG Luminous Concealer	Net to net
38.	Applicator Head	Net to net
39.	Unit Carton (GG Luminous Concealer)	Net to net
40.	Tamper Evident Label	Net to net

The above decision would supersede the decision by NC M.No.26/83 dated 4.10.2006.

Only for regularization purpose. As the license had already expired, no farther imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-207 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Lexter Exim, Mumbai F.No.01/83/50/582/AM11/DES-IV RLA F.No.03/95/040/0611/AM11 Lic.No.0310599486 dated 1.11.2010

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 18.2.2013, Committee decided re-consider the case and approve norms, taking cue from S.No. A-2866, as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper (235 GSM+/-10%) with Adhesive Coating Weight of 20 GM/SQM	1 MT (4486.07 Sq. MT)

Import Item

S.No.	Description of Item	Quantity
1.	P.P Films 180 Microns in Jumbo rolls (120 GSM +/-10%)	1.04 Sq. Meter
2.	Adhesive (100% solid) (Rubber based Hot Melt)	0.024 Kg
3.	Silicon Coated paper (85 GSM +/-10%)	1.04 Sq. Meter

The above decision would supersede the decision by NC vide ALC M.No.13/83 dated 29.6.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-208 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Kancor Ingredients Ltd, F.No.01/83/50/376/AM13/DES-IV RLA F.No.10/24/40/0028/AM13 Lic.No.1010050226 dated 28.06.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No. MKT/FNN/02/12-13/5690 dated 27.2.2013, Committee decided to approve the case, as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Nutmeg	8.46 MT	Nutmeg without Shell BWP	25 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.32/83 dated 7/11/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-209 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Herbal Supplements Ltd, F.No.01/83/50/848/AM12/DES-IV RLA F.No.10/24/40/0067/AM12 Lic.No.1010047792 dated 20.01.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No. MKT/FNM/07/12-13/5693 dated 27.2.2013, Committee decided to approve the case, as under: -

Export Item	Quantity	Import Item	Quantity
Mustard Oil Aroma (Essential oil of Mustard)	0.12 MT	Mustard Seed Bran Meal	20 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.19/83 dated 8/8/2012 and M.No.46/13 dated 13.2.2013 (Case No. M-152).

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-210 NC No.52/13 Dated 27.3.13 (held on 1.4.2013)	M/ s Synthite Inds. Ltd, F.No.01/83/50/234/AM12/DES-IV RLA F.No.10/24/40/0004/AM12 Lic.No.1010043070 dated 13.05.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.i) MKT/FNT/01/11-12/5782 dated 14.2.2013 and ii) MKT/FNT/01/11-12/5181 dated 14.2.2013, Committee decided to approve the case, as under: -

i)

Export Item	Quantity	Import Item	Quantity
Oleoresin Turmeric C14 (Curcumin)	3.50 MT	Turmeric	152.48 MT

ii)

Export Item	Quantity	Import Item	Quantity
Oleoresin Turmeric C14 (Curcumin)	1.27 MT	Turmeric	33 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.40/83 dated 2/1/2013.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 52/83-ALC1/2012 **MEETING DATE** : 27.03.2013

Case No.:5/52/83-ALC1/2012	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case approved**
HQ File :01/83/050/00924/AM13/	RLA File :10/24/040/00150/AM08/	Lic.No/Date:1010028077 05.12.2007	Defer Date:24.04.2013

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Decision : The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No. MKT/FNM/07/12-13/5693 dated 21.1.2011, Committee decided to open the case on on-line Agenda, through National Informatics Centre in DGFT(HQ), as the case status showed 'No Record Found' as per DES 4.7 online system, and consider and approve the case, as under: -

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	1.32 MT	Light Black Pepper (Light Berries)	9.80 MT
Black Pepper Oil	0.27 Mt		

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE (w.r.t RLA, Cochin's Email dated 1.10.2013 and 9.4.2013 requesting for norms).

2	**Case No.:23/22/83-ALC1/2008**	Party Name:SILVER OAK LABORATORIES PVT LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00698/AM09/	RLA File :05/24/040/00345/AM09/	Lic.No/Date:0510225885 21.08.2008	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 26.3.2013 issued by DIPP. The case is re-listed for 24.4.2013.

3	**Case No.:17/52/83-ALC1/2009**	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00987/AM10/	RLA File :03/95/040/00899/AM09/	Lic.No/Date:0310549023 03.12.2009	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda. Re-listed for 24.4.2013.

4	**Case No.:10/48/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

5	**Case No.:15/48/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00105/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

6	**Case No.:3/52/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

7	**Case No.:4/52/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

8	**Case No.:11/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:24.04.2013

Decision : D/L dated 8.3.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 3.4.2013 issued by this office. The case is re-listed for 24.4.2013.

9	**Case No.:9/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:24.04.2013

Decision : D/L dated 8.3.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 3.4.2013 issued by this office. The case is re-listed for 24.4.2013.

10	**Case No.:21/44/83-ALC1/2011**	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:24.04.2013

Decision : Letter issued to Shri Naresh Kumar, Jt. Secretary, M/o Mines on 21.12.2012. Reminder to JS (M/o Mines) on 11.2.2013. The case is re-listed for 24.4.2013.

11	**Case No.:49/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00674/AM13/	RLA File :17/24/040/00021/AM13/	Lic.No/Date:1710005026 21.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product DSP (Distyrented Phenol) (Aspect : Yellow to light brown liquid)	1 Kg	1. Phenol (Colourless to Pink Liquid)	0.376 Kg
		2. Styrene (Aspect: Oily Liquid)	0.624 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	**Case No.:10/20/83-ALC1/2012**	Party Name:EUROSYNTEC CHEMICALS PVT. LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00356/AM13/	RLA File :03/94/040/00238/AM13/	Lic.No/Date:0310699610 22.06.2012	Defer Date:24.04.2013

Decision :2nd time D/L issued by DIPP on 26.3.2013. Re-listed for 24.4.2013.

13	**Case No.:22/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00368/AM13/	RLA File :10/24/040/00025/AM13/	Lic.No/Date:1010050229 28.06.2012	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

14	**Case No.:23/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00369/AM13/	RLA File :10/24/040/00024/AM13/	Lic.No/Date:1010050230 28.06.2012	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

15	**Case No.:24/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00370/AM13/	RLA File :10/24/040/00026/AM13/	Lic.No/Date:1010050228 28.06.2012	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

16	**Case No.:20/26/83-ALC1/2012**	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Rejected**
	HQ File :01/83/050/00502/AM13/	RLA File :09/24/040/00115/AM13/	Lic.No/Date:0910053227 11.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.50/83 dated 13/3/2013 . Hence the case is withdrawn from on line agenda .

17	**Case No.:48/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00673/AM13/	RLA File :17/24/040/00028/AM13/	Lic.No/Date:1710005062 25.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – PTAL (Polyoxyethylene 2.5 P – Toluidine) (Appearance @ 25 deg C: Amber coloured liquid)	1 Kg	1. P – Toluidine (White lustrous paste)	0.493 Kg
		2. Ethylene Oxide (colourless clear liquid)	0.507 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	**Case No.:38/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00663/AM13/	RLA File :17/24/040/00030/AM13/	Lic.No/Date:1710005070 09.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – N 3020 (Polyoxyalkylene Nonyl Phenol) (Appearance @ 20 deg C: Soft solid / paste)	1 Kg	1. Nonyl Phenol (Colourless Viscous Liquid)	0.218 Kg
		2. Ethylene Oxide (colourless clear liquid)	0.642 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	**Case No.:56/36/83-ALC1/2012**	Party Name:JJ PLAST ALLOY PVT. LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00681/AM13/	RLA File :15/24/040/00006/AM13/	Lic.No/Date:1510017264 22.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/12/2013-PC.II dated 8.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate Compound (containing 23+/-1% LLDPE, 76+/-1% Calcium Carbonate and 1% Polyethylene Wax)	1 Kg	1. LLDPE Granules	0.2363 Kg
		2. Calcium Carbonate	0.7809 Kg
		3. Polyethylene Wax	0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	**Case No.:37/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00662/AM13/	RLA File :17/24/040/00033/AM13/	Lic.No/Date:1710005073 27.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
PRODUCT – 21908 (Fatty Alcohol Ethoxylate) (Appearance liquid)	1 Kg	1. C11 Alcohol (Neodol 1/EXXAL-11) (Colourless liquid)	0.328 Kg
		2. Ethylene Oxide (colourless clear liquid)	0.672 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21	**Case No.:39/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00664/AM13/	RLA File :17/24/040/00034/AM13/	Lic.No/Date:1710005074 27.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
PRODUCT – 21907 (Fatty Alcohol Ethoxylate) (Appearance liquid)	1 Kg	1. C11 Alcohol (Neodol 1/EXXAL-11)	0.358 Kg
		2. Ethylene Oxide (colourless clear liquid)	0.641 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	**Case No.:40/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00665/AM13/	RLA File :17/24/040/00031/AM13/	Lic.No/Date:1710005071 27.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
PRODUCT – S – 104 (Sodium Salt of Sulphonated Alkyl Phenol Ethoxylate) (Appearance: Colourless to pale yellow liquid)	1 Kg	1. Para Octyl Phenol (Appearance: Flakes)	0.064 Kg
		2. Ethylene Oxide (colourless clear liquid)	0.347 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	**Case No.:5/31/83-ALC1/2012**	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Rejected**
	HQ File :01/83/050/00557/AM13/	RLA File :56/24/040/00015/AM13/	Lic.No/Date:5610001000 30.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 31/1/2013 issued by DIPP followed by reminder dated 12.3.2013 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

24	**Case No.:28/31/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00580/AM13/	RLA File :08/24/040/00185/AM13/	Lic.No/Date:0810114895 07.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/92/2012-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Indofix Orange ME2RL (Indofix Orange 2RX/Indofix Orange 2 RL)	1 Kg	1. Cyanuric Chloride	0.176 Kg
		2. Sulpho Tobias Acid	0.318 Kg
		3. J Acid	0.256 Kg
		4. Acetanilide based Vinyl Sulphone Ester	0.278 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	**Case No.:51/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00676/AM13/	RLA File :09/24/040/00236/AM13/	Lic.No/Date:0910053764 11.09.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comment from the DIPP. Re-listed for 24.4.2013.

26	**Case No.:22/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00647/AM13/	RLA File :09/24/040/00235/AM13/	Lic.No/Date:0910053784 12.09.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DIPP. Re-listed for 24.4.2013.

27	**Case No.:27/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00652/AM13/	RLA File :09/24/040/00233/AM13/	Lic.No/Date:0910053780 12.09.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DIPP. Re-listed for 24.4.2013.

28	**Case No.:43/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00668/AM13/	RLA File :09/24/040/00232/AM13/	Lic.No/Date:0910053781 12.09.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DIPP. Re-listed for 24.4.2013.

29	**Case No.:52/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00677/AM13/	RLA File :09/24/040/00231/AM13/	Lic.No/Date:0910053782 12.09.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DIPP. Re-listed for 24.4.2013.

30	**Case No.:54/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00679/AM13/	RLA File :09/24/040/00234/AM13/	Lic.No/Date:0910053783 12.09.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (Chem.Div.). Re-listed for 24.4.2013.

31	**Case No.:46/36/83-ALC1/2012**	Party Name:OREM ACCESS BIO. INC	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00671/AM13/	RLA File :09/24/040/00285/AM13/	Lic.No/Date:0910053798 13.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 26.3.2013, Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Activated Carbon Sachets (1 gram size)	100 Number	1. A 59-1059 B uncoated Tyvak – 33 inch web width plain (porous and non tearable paper)	Net + 3%
		2. Activated Carbon	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	**Case No.:47/36/83-ALC1/2012**	Party Name:OREM ACCESS BIO. INC	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00672/AM13/	RLA File :09/24/040/00286/AM13/	Lic.No/Date:0910053797 13.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 26.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Activated Carbon Sachets (2 gram size)	100 Number	1. A 59-1059 B uncoated Tyvak (33 inch web width plain) (porous and non tearable paper)	Net + 5%
		2. Activated Carbon	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	**Case No.:28/36/83-ALC1/2012**	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00653/AM13/	RLA File :17/24/040/00011/AM13/	Lic.No/Date:1710005102 14.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/133/2011-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Methyl Bromide 98% + 2% Chloropicrin	1 Kg	1. Liquid Bromine	0.926 Kg
		2. Chloropicrin	0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	**Case No.:34/36/83-ALC1/2012**	Party Name:BRILLIANT PRINTERS PVT LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00659/AM13/	RLA File :07/24/040/00245/AM13/	Lic.No/Date:0710090785 17.09.2012	Defer Date:24.04.2013

Decision :D/L dated 31.1.2013 issued by DIPP. Reminder to firm dated 12.3.2013 issued by this office. The case is re-listed for 24.4.2013.

35	**Case No.:36/36/83-ALC1/2012**	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00661/AM13/	RLA File :07/24/040/00207/AM13/	Lic.No/Date:0710090770 17.09.2012	Defer Date:24.04.2013

Decision :D/L dated 22.1.2013 issued by M/o Steel (Dr. S.S. Tak, Jt. Industrial Adviser). Reminder to firm dated 13.3.2013 issued by this office. The case is re-listed for 24.4.2013.

36	**Case No.:3/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00628/AM13/	RLA File :08/24/040/00222/AM13/	Lic.No/Date:0810115297 20.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/92/2012-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Indofix S Black G (Indofix Black CDWG/Indofix Black GSP	1 Kg	1. Meta Phenylene Diamine 4 Sulphonic Acid (M.P.D.S.A.)	0.034 Kg
		2. J. Acid	0.013 Kg
		3. H. Acid	0.197 Kg

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		4. Acetanilide Based Vinyl Sulphone Ester	0.441 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	**Case No.:23/36/83-ALC1/2012**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00648/AM13/	RLA File :30/24/040/00033/AM13/	Lic.No/Date:3010089212 21.09.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

38	**Case No.:68/36/83-ALC1/2012**	Party Name:GSC, GLASS LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00693/AM13/	RLA File :05/23/040/00202/AM13/	Lic.No/Date:0510335439 24.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 26.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Insulated Glass – 6 mm classic blue toughened float glass + 12 mm Air Gap + 6 mm planibel G toughened float glass	1 Sq. Mt.	1. 6 mm thick classic blue float glass	1.08 Sq. Mt.
		2. 6 mm thick plasible G float glass	1.08 Sq. Mt.
		3. 11.5 mm thick aluminium spacer black	Net + 2%

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	**Case No.:32/36/83-ALC1/2012**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00657/AM13/	RLA File :31/83/040/00109/AM13/	Lic.No/Date:3110055879 25.09.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 26.3.2013 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 24.4.2013

40	**Case No.:59/36/83-ALC1/2012**	Party Name:AVERY DENNISON (INDIA) PVT. LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00684/AM13/	RLA File :05/23/040/00161/AM13/	Lic.No/Date:0510336399 04.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 26.3.2013, the Committee decided to approve the case as under :-

Export Item.

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper 155 GSM+/-10%	1 Sq. Meter
2.	Self Adhesive Paper 153 GSM+/-10%	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	**For Self Adhesive Paper 155 GSM+/-10%** Paper 78 GSM+/-10%	1.04 Sq. Meter
2.	Glassine Base Paper 60 GSM+/-10%	1.05 Sq. Meter
3.	Solprene Butadiene Styrene Polymer	0.0034548 Kg
4.	Detroline Rosin Ester	0.0060968 Kg
5.	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6.	Regalite Hydrocarbon Resin	0.0017275 Kg
7.	Nytlex Process Oil	0.0026928 Kg
8.	**For Self Adhesive Paper 153 GSM+/-10%** Paper 76 GSM+/-10%	1.04 Sq. Meter
9.	Glassine Base paper 60 GSM+/-10%	1.05 Sq. Meter
10.	Solprene Butadiene Styrene Polymer	0.0034548 Kg
11.	Detroline Rosin Ester	0.0060968 Kg
12.	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
13.	Regalite Hydrocarbon Resin	0.0017275 Kg
14.	Nytlex Process Oil	0.0026928 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

41	**Case No.:2/36/83-ALC1/2012**	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00627/AM13/	RLA File :03/94/040/00575/AM13/	Lic.No/Date:0310711821 05.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/18/2012-Chem.II dated 17.12.2012, the Committee decided to approve the case, on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Triclopyr Butoxy Ethyl Ester Technical 94% Min.	1 Kg	1. Na TCP 85% Min.	0.768 Kg
		2. Monochloro Acetic Acid (MCA)	0.378 Kg
		3. 2-Butoxy Ethanol	0.441 Kg
		4. Ethylene Dichloride (EDC)	0.176 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	**Case No.:4/36/83-ALC1/2012**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00629/AM13/	RLA File :03/94/040/00563/AM13/	Lic.No/Date:0310711822 05.10.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). Re-listed for 24.4.2013.

43	**Case No.:6/36/83-ALC1/2012**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00631/AM13/	RLA File :03/94/040/00570/AM13/	Lic.No/Date:0310712187 09.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

44	**Case No.:8/36/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00633/AM13/	RLA File :03/94/040/00556/AM13/	Lic.No/Date:0310712209 09.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

45	**Case No.:11/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00636/AM13/	RLA File :08/24/040/00235/AM13/	Lic.No/Date:0810115676 09.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/92/2012-Chem.II dated 29.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Indofix Yellow ME4GL (Indofix Yellow 4GL/Indofix Yellow 4GX)	1 Kg	1. Cyanuric Chloride	0.286 Kg
		2. Meta Phenylene Diamine 4 Sulphonic Acid	0.286 Kg
		3. Acetanilide Based Vinyl Sulphone Ester	0.421 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	**Case No.:18/36/83-ALC1/2012**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00643/AM13/	RLA File :08/24/040/00220/AM13/	Lic.No/Date:0810115689 09.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

47	**Case No.:65/36/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00690/AM13/	RLA File :05/23/040/00271/AM13/	Lic.No/Date:0510336992 10.10.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda. Reply from the firm has been received and sent to DIPP on 4.4.2013. Re-listed for 24.4.2013.

48	**Case No.:12/36/83-ALC1/2012**	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00637/AM13/	RLA File :03/94/040/00572/AM13/	Lic.No/Date:0310712506 11.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/32/2012-Chem.II dated 8.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Rimsulfuron 250 G/KG WG	1 Kg	1. Rimsulfuron Tech.	0.265 Kg
		2. Morwet D425	0.042 Kg
		3. Morwet EFW	0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	**Case No.:13/36/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00638/AM13/	RLA File :03/94/040/00452/AM13/	Lic.No/Date:0310712693 12.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

50	**Case No.:21/36/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00646/AM13/	RLA File :03/95/040/00522/AM13/	Lic.No/Date:0310712857 16.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/74/2011-Chem.II dated 26.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STEROL 1202 CIA (Lauryl Alcohol 2 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.746 Kg 0.254 Kg
HETEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Cocoate)	1 Kg	1. Sorbitol 2. Coconut Fatty Acid 3. Ethylene Oxide	0.409 Kg 0.284 Kg 0.572 Kg
STEROL 161880 (Cetostearyl Alcohol Poly Glycol Ether/Cetostearyl Alcohol 70 Mole Ethoxylate)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.078 Kg 0.922 Kg
STERO CO 350 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.680 Kg
STERO DEEA (N,N-Diethylethanolamine)	1 Kg	1. Diethyl Amine 2. Ethylene Oxide	0.655 Kg 0.395 Kg
STEROCARE TN 20 (Sormitan Mono Laurate 24 mole ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.252 Kg 0.768 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	**Case No.:24/36/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00649/AM13/	RLA File :10/24/040/00052/AM13/	Lic.No/Date:1010051551 17.10.2012	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

52	**Case No.:11/40/83-ALC1/2012**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00748/AM13/	RLA File :03/94/040/00596/AM13/	Lic.No/Date:0310712951 17.10.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2013 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 24.4.2013.

53	**Case No.:12/40/83-ALC1/2012**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00749/AM13/	RLA File :03/94/040/00595/AM13/	Lic.No/Date:0310712949 17.10.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2013 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 24.4.2013.

54	**Case No.:16/40/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00753/AM13/	RLA File :03/94/040/00552/AM13/	Lic.No/Date:0310713013 17.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

55	**Case No.:67/36/83-ALC1/2012**	Party Name:JJ PLAST ALLOY PVT. LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00692/AM13/	RLA File :15/24/040/00007/AM13/	Lic.No/Date:1510017645 19.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/12/2013-PC.II dated 8.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) (containing 23+/-1% LLDPE, 76+/-1% Calcium Carbonate and 1% Polyethylene Wax)	1 Kg	1. LLDPE Granules	0.2363 Kg
		2. Calcium Carbonate	0.7809 Kg
		3. Polyethylene Wax	0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	**Case No.:27/40/83-ALC1/2012**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00764/AM13/	RLA File :03/94/040/00561/AM13/	Lic.No/Date:0310713243 19.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chemical Fuel Additive / Lubricity Additive, Trade Name – SR-2010/SR2005/SR2039/SR2043	1 Kg	1. FOR-2 Tall Oil Fatty Acid/FOR -2 TOFA/Sylfat 2	0.868 Kg
		2. Glycerine	0.289 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	**Case No.:19/36/83-ALC1/2012**	Party Name:COLORANT LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00644/AM13/	RLA File :08/24/040/00239/AM13/	Lic.No/Date:0810115858 22.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

58	**Case No.:18/40/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00755/AM13/	RLA File :03/94/040/00248/AM13/	Lic.No/Date:0310713631 25.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

59	**Case No.:2/32/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00615/AM13/	RLA File :08/24/040/00189/AM13/	Lic.No/Date:0810115927 26.10.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.2.2013. The case is re-listed for 24.4.2013

60	**Case No.:70/36/83-ALC1/2012**	Party Name:SATYAM POLY PLAST	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00695/AM13/	RLA File :13/24/040/00034/AM13/	Lic.No/Date:1310041432 29.10.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6.3.2013 issued by Deptt. of C&PC(PC.Div). The case is re-listed for 24.4.2013.

61	**Case No.:3/32/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00616/AM13/	RLA File :08/24/040/00193/AM13/	Lic.No/Date:0810115989 30.10.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

62	**Case No.:4/40/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00741/AM13/	RLA File :17/24/040/00043/AM13/	Lic.No/Date:1710005128 31.10.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Re-listed on 24.4.2013.

63	**Case No.:28/40/83-ALC1/2012**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00765/AM13/	RLA File :03/94/040/00653/AM13/	Lic.No/Date:0310713989 31.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/31/2010-PC.II dated 4.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Pour Point Depressant (35% Polymer in Mix Xylene)	1 Kg	1. Fuel Additives PPD 1818/T-1804 Middle Distillate Flow Improver	0.700 Kg
		2. Mix Xylene	0.300 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	**Case No.:31/36/83-ALC1/2012**	Party Name:GUJARAT CHEMICALS	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00656/AM13/	RLA File :52/24/040/00031/AM13/	Lic.No/Date:5210039156 05.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 8.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gujchem OSD 9016 Poly Propylene Glycol 2000 with 45 Mole of Ethoxylate	1 Kg	1. Poly Propylene Glycol 2000 (Poly Ether Resin Based Polyol) 2. Ethylene Oxide	0.505 Kg 0.495 Kg
Gujchem CSA 50 C-16/18 Fatty Alcohol Ethoxylate with 50 Moles	1 Kg	1. Ethylene Oxide 2. Ceto Stearyl Alcohol	0.892 Kg 0.107 Kg
Gujchem WE Ceto Stearyl Alcohol 1.25 Moles Ethoxylate	1 Kg	1. Ethylene Oxide 2. Ceto Stearyl Alcohol	0.169 Kg 0.830 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	**Case No.:19/40/83-ALC1/2012**	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00756/AM13/	RLA File :03/94/040/00675/AM13/	Lic.No/Date:0310714268 05.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/85/2007-PC.II dated 8.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
White Master Batch 1060 (Containing 50% Titanium Dioxide, 25% LLDPE and 25% Lithopone)	1 Kg	1. Titanium Dioxide 2. LLDPE Granules 3. Fumed Silica 4. Lithopone	0.5150 Kg 0.2570 Kg 0.0010 Kg 0.2570 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	**Case No.:9/40/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00746/AM13/	RLA File :05/23/040/00317/AM13/	Lic.No/Date:0510338422 06.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

67	**Case No.:3/40/83-ALC1/2012**	Party Name:KWALITY PHARMACEUTICALS PVT LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00740/AM13/	RLA File :12/24/040/00002/AM13/	Lic.No/Date:1210008411 08.11.2012	Defer Date:24.04.2013

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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

68

Case No.:17/40/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00754/AM13/	RLA File :03/94/040/00657/AM13/	Lic.No/Date:0310714655 08.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/26/2012-Ch.II dated 8.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Profenofos 50% EC	1 Litre	1. 4-Bromo-2-Chloro Phenol (BCP) OR Ortho Chloro Phenol 2. Diethyl Thiophosphoryl Chloride 3. N-Propanol OR N-Propyl Bromide (NBPR) 4. Bromine 5. Solvent C IX	0.391 Kg 0.271 Kg 0.374 Kg 0.140 Kg 0.235 Kg 0.342 Kg 0.173 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69

Case No.:21/40/83-ALC1/2012	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00758/AM13/	RLA File :03/95/040/00563/AM13/	Lic.No/Date:0310714662 08.11.2012	Defer Date:24.04.2013

Decision : Reminder to firm dated 10.4.2013 issued by this office. Re-listed for 24.4.2013.

70

Case No.:8/40/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00745/AM13/	RLA File :08/24/040/00159/AM13/	Lic.No/Date:0810116251 09.11.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Re-listed for 24.4.2013.

71

Case No.:29/40/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00766/AM13/	RLA File :03/94/040/00648/AM13/	Lic.No/Date:0310715004 16.11.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.3.2013 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 24.4.2013.

72

Case No.:14/40/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00751/AM13/	RLA File :03/95/040/00592/AM13/	Lic.No/Date:0310715360 21.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

73

Case No.:15/40/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00752/AM13/	RLA File :03/95/040/00612/AM13/	Lic.No/Date:0310715361 21.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/74/2011-Chem.II dated 26.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STERO CARE TN 20 (Sorbitan Mono Laurate 24 mole ethoxylate)	1 Kg	1. Lauric Acid 2. Sorbitol 70% 3. Ethylene Oxide	0.171 Kg 0.216 Kg 0.732 Kg
STERO CO 400 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 50 mole ethoxylate)	1 Kg	Ethylene Oxide	0.702 Kg
STERO OAM 200 (Oleyl Amine Ethoxylated)	1 Kg	1. Oleyl Amine 2. Ethylene Oxide	0.254 Kg 0.754 Kg
STERPEG 400 DO (Polyethylene Glycol Di Oleate/Di Ethylene Glycol Ethoxylate)	1 Kg	1. Di Ethylene Glycol 2. Ethylene Oxide 3. Oleic Acid	0.114 Kg 0.329 kg 0.611 Kg
STEROL 1306 (Tri Decyl Alcohol six moles Ethoxylated/Tri Decyl Alcohol 6 mole Ethoxylated)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.431 Kg 0.568 Kg
STERO CO 360 (Polyoxyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinolei Acid 36 mole Ethoxylate)	1 Kg	Ethylene Oxide	0.680 Kg
STERO CO 200 / CASOL 20 Ethylene Oxide (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 20 mole Ethoxylated)	1 Kg	Ethylene Oxide	0.486 Kg
STERO TEA 99% (Triethanol Amine)	1 Kg	Tri Ethanol Amine 99%	0.980 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74

Case No.:6/44/83-ALC1/2012	Party Name:HIKAL LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00805/AM13/	RLA File :03/94/040/00606/AM13/	Lic.No/Date:0310715352 21.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

75

Case No.:23/40/83-ALC1/2012	Party Name:D DECOR EXPORTS.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00760/AM13/	RLA File :03/94/040/00723/AM13/	Lic.No/Date:0310715611 23.11.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda. Reply received from firm by E-mail on 3.4.2011 by DGFT/TA,DIPP. Re-listed for 24.4.2013.

76

Case No.:15/44/83-ALC1/2012	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00814/AM13/	RLA File :03/94/040/00636/AM13/	Lic.No/Date:0310715617 23.11.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda. Reply received from firm by E-mail on 3.4.2011 by DGFT/TA,DIPP. Re-listed for 24.4.2013.

77

Case No.:7/44/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00806/AM13/	RLA File :03/94/040/00718/AM13/	Lic.No/Date:0310715744 26.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

78

Case No.:18/44/83-ALC1/2012	Party Name:JYOTI CERAMIC INDUSTRIES PVT. LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00817/AM13/	RLA File :03/94/040/00605/AM13/	Lic.No/Date:0310715840 27.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

79

Case No.:28/44/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00827/AM13/	RLA File :50/24/040/00013/AM13/	Lic.No/Date:5010001530 27.11.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.2.2013. The case is re-listed for 24.4.2013

80

Case No.:8/44/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00807/AM13/	RLA File :03/94/040/00322/AM13/	Lic.No/Date:0310715875 29.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 24.4.2013.

81

Case No.:13/44/83-ALC1/2012	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00812/AM13/	RLA File :03/94/040/00733/AM13/	Lic.No/Date:0310715937 29.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/97/2009-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
SPRAY DRIED MENTHOL (Containing 80% of INSTANTGUM BA)	1 Kg	INSTANTGUM BA	0.880 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

82

Case No.:31/40/83-ALC1/2012	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00768/AM13/	RLA File :03/95/040/00631/AM13/	Lic.No/Date:0310716060 30.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/47/2011-Chem.II dated 26.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sodium COCO Sulphate 92%	1 Kg	1. Lauryl Alcohol/Lauryl Alcohol C12-C18/Fatty Alcohol/Lauryl Stearyl Alcohol 2. Sodium Hydroxide/Caustic Soda Lye 3. Sulphur	0.692 Kg 0.143 Kg 0.107 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83

Case No.:9/44/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00808/AM13/	RLA File :03/94/040/00706/AM13/	Lic.No/Date:0310715961 30.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/148/2011-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulfate one mole (Minimum 69% Active matter)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Citric Acid	0.408 Kg 0.092 Kg 0.0046 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84

Case No.:10/44/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00809/AM13/	RLA File :03/94/040/00707/AM13/	Lic.No/Date:0310715960 30.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

85

Case No.:14/44/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00813/AM13/	RLA File :03/94/040/01191/AM12/	Lic.No/Date:0310715956 30.11.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

86

Case No.:22/40/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00759/AM13/	RLA File :03/95/040/00635/AM13/	Lic.No/Date:0310716135 03.12.2012	Defer Date:24.04.2013

Decision : Hard copy sent to PC Division on 18.1.2013. Re-listed for 24.4.2013.

87

Case No.:2/48/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00896/AM13/	RLA File :30/24/040/00045/AM13/	Lic.No/Date:3010090271 05.12.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

88

Case No.:1/44/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00800/AM13/	RLA File :03/94/040/00755/AM13/	Lic.No/Date:0310716489 06.12.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

89

Case No.:21/44/83-ALC1/2012	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00820/AM13/	RLA File :03/95/040/00284/AM13/	Lic.No/Date:0310716659 07.12.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Re-listed for 24.4.2013.

90

Case No.:12/44/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00811/AM13/	RLA File :03/95/040/00644/AM13/	Lic.No/Date:0310716770 10.12.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

91

Case No.:20/44/83-ALC1/2012	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00819/AM13/	RLA File :03/94/040/00628/AM13/	Lic.No/Date:0310716794 10.12.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

92

Case No.:24/44/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00823/AM13/	RLA File :03/94/040/00670/AM13/	Lic.No/Date:0310716821 10.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chemical Fuel Additive / Lubricity Additive, Trade Name – SR-2010/SR2005/SR2039/SR2043	1 Kg	1. FOR-2 Tall Oil Fatty Acid/FOR -2 TOFA/Syllat 2 2. Glycerine	0.868 Kg 0.289 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93

Case No.:26/44/83-ALC1/2012	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00825/AM13/	RLA File :03/95/040/00649/AM13/	Lic.No/Date:0310716785 10.12.2012	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6.3.2013 issued by Deptt. of C&PC(PC.Div). Re-listed for 24.4.2013.

94

Case No.:11/44/83-ALC1/2012	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00810/AM13/	RLA File :03/94/040/00731/AM13/	Lic.No/Date:0310716888 11.12.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

95

Case No.:4/44/83-ALC1/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00803/AM13/	RLA File :13/24/040/00041/AM13/	Lic.No/Date:1310041580 12.12.2012	Defer Date:24.04.2013

Decision : Hard copy sent to Deptt. of C&PC(Chem. Div.) on 26.2.2013. Re-listed for 24.4.2013.

96

Case No.:2/44/83-ALC1/2012	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00801/AM13/	RLA File :03/95/040/00687/AM13/	Lic.No/Date:0310717121 13.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/44/2009-Chem.II dated 21.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Neeliglow Solvent Yellow 172	1 Kg	1. Demap Aldehyde (4-(N,N-Diethylamino) Salicylaldehyde) 2. 2-Amino Phenol-4-Sulfonamide 3. Cyano Acetamide	0.701 Kg 0.683 Kg 0.339 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97

Case No.:30/44/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00829/AM13/	RLA File :03/94/040/00453/AM11/	Lic.No/Date:0310717108 13.12.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

98

Case No.:3/48/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
HQ File :01/83/050/00897/AM13/	RLA File :30/24/040/00044/AM13/	Lic.No/Date:3010090449 13.12.2012	Defer Date:24.04.2013

Decision : Hard copy sent to Deptt. of C&PC(Chem. Div) on 21.3.2013. Re-listed for 24.4.2013.

99

Case No.:32/44/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00831/AM13/	RLA File :03/94/040/00776/AM13/	Lic.No/Date:0310717278 14.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chemical Fuel Additive / Lubricity Additive, Trade Name – SR-2010/SR2005/SR2039/SR2043	1 Kg	1. FOR-2 Tall Oil Fatty Acid/FOR -2 TOFA/Syllat 2 2. Glycerine	0.868 Kg 0.289 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100

Case No.:27/44/83-ALC1/2012	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00826/AM13/	RLA File :03/95/040/00606/AM13/	Lic.No/Date:0310717485 18.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/14/2010-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aquasurf-I 200 (Iodophor Concentrate 20%) Containing Iodine and Nonyl Phenol 9.5 Mole Ethoxylate	1 Kg	1. Iodine 2. Nonyl Phenol 9.5 mole Ethoxylate	0.205 Kg 0.730 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/40/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
HQ File :01/83/050/00744/AM13/	RLA File :08/24/040/00332/AM13/	Lic.No/Date:0810117011 20.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/24/2012-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Reactive Blue HEG (Dye content: 87%)	1 Kg	1. Para Nitro Chloro Benzene 2. Ethylene Diamine	0.652 Kg 1.185 Kg

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101	Export Item	Qty.	Import Item	Qty.
			3. Chloranil	0.415 Kg
			4. Aniline-2,4-Disulfonic Acid	0.638 Kg
			5. Cyanuric Choride	0.430 Kg
			6. Sodium Per Sulphate	0.691 Kg
			7. Soda Ash	0.785 Kg
			8. Caustic Soda	0.135 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

102	Case No.:29/44/83-ALC1/2012	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Approved
	HQ File :01/83/050/00828/AM13/	RLA File :03/94/040/00789/AM13/	Lic.No/Date:0310717796 20.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/10/2010-Chem.II dated 8.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorimuron Ethyl 25% WG	1 Kg	1. 2-Amino-4-Chloro-6-Methoxy Pyrimidine (ACMP)	0.120 kg
		2. EC-Isocyanate 50%	0.426 Kg
		3. Morwet D450	0.092 Kg
		4. Morwet EFW	0.041 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103	Case No.:23/44/83-ALC1/2012	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00822/AM13/	RLA File :03/95/040/00741/AM13/	Lic.No/Date:0310717960 21.12.2012	Defer Date:24.04.2013

Decision :D/L dated 26.2.2013 issued by DIPP. Reminder to firm dated 10.4.2013 issued by this office. Re-listed for 24.4.2013.

104	Case No.:3/44/83-ALC1/2012	Party Name:SALEEM AHMAD & SONS	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00802/AM13/	RLA File :33/24/040/00010/AM13/	Lic.No/Date:3310024865 24.12.2012	Defer Date:24.04.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Re-listed for 24.4.2013.

105	Case No.:4/48/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00898/AM13/	RLA File :30/24/040/00051/AM13/	Lic.No/Date:3010090714 27.12.2012	Defer Date:24.04.2013

Decision : Hard Copy sent to Deptt. of C&PC(Chem. Div) on 21.3.2013. Re-listed for 24.4.2013.

106	Case No.:1/48/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00895/AM13/	RLA File :30/24/040/00054/AM13/	Lic.No/Date:3010090937 04.01.2013	Defer Date:24.04.2013

Decision : Hard Copy sent to Deptt. of C&PC(Chem. Div) on 21.3.2013. Re-listed for 24.4.2013.

107	Case No.:31/52/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00950/AM13/	RLA File :10/24/040/00065/AM13/	Lic.No/Date:1010052121 07.01.2013	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

108	Case No.:56/52/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00975/AM13/	RLA File :03/94/040/00828/AM13/	Lic.No/Date:0310719527 07.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

109	Case No.:2/52/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Approved
	HQ File :01/83/050/00921/AM13/	RLA File :17/24/040/00051/AM13/	Lic.No/Date:1710005161 10.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/4/2011-Chem.II dated 25.2.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Blend of Sodium Salt of Phenol Sulphonic Acid Formaldehyde Condensate 88% Minimum (Appearance White to Cremish Powder)	1 Kg	1. Phenol	0.376 Kg
		2. Caustic Soda Lye	0.358 Kg
		3. Adipic Acid	0.110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

110	Case No.:3/52/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

111	Case No.:26/52/83-ALC1/2012	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00945/AM13/	RLA File :03/95/040/00746/AM13/	Lic.No/Date:0310720272 10.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

112	Case No.:55/52/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00974/AM13/	RLA File :03/94/040/00850/AM13/	Lic.No/Date:0310720391 11.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

113	Case No.:62/52/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00981/AM13/	RLA File :03/94/040/00829/AM13/	Lic.No/Date:0310720377 11.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

114	Case No.:17/52/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00956/AM13/	RLA File :17/24/040/00012/AM12/	Lic.No/Date:1710005162 14.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

115	Case No.:34/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00953/AM13/	RLA File :17/24/040/00054/AM13/	Lic.No/Date:1710005165 14.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

116	Case No.:35/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00954/AM13/	RLA File :17/24/040/00055/AM13/	Lic.No/Date:1710005166 14.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

117	Case No.:40/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00959/AM13/	RLA File :17/24/040/00052/AM13/	Lic.No/Date:1710005163 14.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

118	Case No.:41/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00960/AM13/	RLA File :17/24/040/00053/AM13/	Lic.No/Date:1710005164 14.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

119	Case No.:1/52/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00920/AM13/	RLA File :05/23/040/00422/AM13/	Lic.No/Date:0510343399 15.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

120	Case No.:54/52/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00973/AM13/	RLA File :03/94/040/00825/AM13/	Lic.No/Date:0310720792 15.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

121	Case No.:57/52/83-ALC1/2012	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00976/AM13/	RLA File :03/94/040/00784/AM13/	Lic.No/Date:0310720830 15.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

122	Case No.:15/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Approved
	HQ File :01/83/050/00934/AM13/	RLA File :17/24/040/00057/AM13/	Lic.No/Date:1710005173 16.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/111/2011-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 8-B (Polyoxyethylene Glycol Polypropylene Glycol C9/11 Alcohol) (Colourless clear to turbid liquid)	1 Kg	1. Neodol-91 (C 9/11 Alcohol) (Appearance: Visual)	0.254 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.560 Kg
		3. Propylene Oxide (Colourless liquid)	0.184 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	Case No.:21/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Approved
	HQ File :01/83/050/00940/AM13/	RLA File :17/24/040/00056/AM13/	Lic.No/Date:1710005174 16.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/111/2011-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 6080 (Oxirane, Methyl, Polymer with Oxirane) (White to off-white flakes)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.854 Kg
		2. Propylene Oxide (Colourless Liquid)	0.140 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.:30/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Approved
	HQ File :01/83/050/00949/AM13/	RLA File :17/24/040/00061/AM13/	Lic.No/Date:1710005170 16.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/13/2011-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – 6040 (Oxirane, Methyl, Polymer with Oxirane 100%) (Appearance: Liquid, HLB: Approx 7)	1 Kg	1. Diethylene Glycol (Colourless Liquid)	0.033 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.352 Kg
		3. Propylene Oxide (Colourless Liquid)	0.613 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125	Case No.:6/52/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00925/AM13/	RLA File :33/24/040/00012/AM13/	Lic.No/Date:3310025120 18.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

126	Case No.:12/52/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00931/AM13/	RLA File :33/24/040/00011/AM13/	Lic.No/Date:3310025119 18.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

127	Case No.:22/52/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00941/AM13/	RLA File :03/95/040/00636/AM13/	Lic.No/Date:0310721501 18.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

128	Case No.:43/52/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00962/AM13/	RLA File :17/24/040/00062/AM13/	Lic.No/Date:1710005182 18.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

129	Case No.:53/52/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00972/AM13/	RLA File :07/24/040/00439/AM13/	Lic.No/Date:0710093204 21.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

130	Case No.:42/52/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00961/AM13/	RLA File :05/23/040/00435/AM13/	Lic.No/Date:0510343882 22.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

131	Case No.:59/52/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Approved
	HQ File :01/83/050/00978/AM13/	RLA File :03/94/040/00885/AM13/	Lic.No/Date:0310721714 22.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Cold Flow Improver/ (Trade Name: SR 1651/SR 1628).	1 Kg	Dodiflow 5750-1/ Dodiflow 5750-1 Ethylene Vinyl Acetate Co-Polymer	0.300 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

132	Case No.:9/52/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00928/AM13/	RLA File :03/94/040/00869/AM13/	Lic.No/Date:0310721786 23.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

133	Case No.:10/52/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00929/AM13/	RLA File :03/94/040/00878/AM13/	Lic.No/Date:0310721790 23.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

134	Case No.:25/44/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00834/AM13/	RLA File :17/24/040/00074/AM13/	Lic.No/Date:1710005212 24.01.2013	Defer Date:24.04.2013

Decision : Hard copy sent to Deptt. of C&PC(Chem Div.) on 21.3.2013. Re-listed for 24.4.2013.

135	Case No.:11/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Approved
	HQ File :01/83/050/00930/AM13/	RLA File :17/24/040/00067/AM13/	Lic.No/Date:1710005206 24.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2012-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 10-BN (Polyethylene Glycol 40 Castor Oil) (Yellowish Coloured Liquid)	1 Kg	Ethylene Oxide (Colourless clear liquid)	0.658 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

136	Case No.:16/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00935/AM13/	RLA File :17/24/040/00072/AM13/	Lic.No/Date:1710005211 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

137	Case No.:18/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00937/AM13/	RLA File :17/24/040/00070/AM13/	Lic.No/Date:1710005209 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

138	Case No.:19/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00938/AM13/	RLA File :17/24/040/00066/AM13/	Lic.No/Date:1710005205 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

139	Case No.:48/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00967/AM13/	RLA File :17/24/040/00063/AM13/	Lic.No/Date:1710005203 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

140	Case No.:49/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00968/AM13/	RLA File :17/24/040/00068/AM13/	Lic.No/Date:1710005207 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

141	Case No.:50/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	Status:Case Deferred
	HQ File :01/83/050/00969/AM13/	RLA File :17/24/040/00071/AM13/	Lic.No/Date:1710005210 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

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142	**Case No.:52/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00971/AM13/	RLA File :17/24/040/00069/AM13/	Lic.No/Date:1710005208 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

143	**Case No.:58/52/83-ALC1/2012**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00977/AM13/	RLA File :03/94/040/00916/AM13/	Lic.No/Date:0310721984 24.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

144	**Case No.:13/52/83-ALC1/2012**	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00932/AM13/	RLA File :05/23/040/00438/AM13/	Lic.No/Date:0510344166 28.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

145	**Case No.:20/52/83-ALC1/2012**	Party Name:SHREE SHYAM PULP & BOARD MILLS LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00939/AM13/	RLA File :05/24/040/00401/AM13/	Lic.No/Date:0510344237 28.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

146	**Case No.:28/52/83-ALC1/2012**	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00947/AM13/	RLA File :03/95/040/00817/AM13/	Lic.No/Date:0310722142 28.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

147	**Case No.:29/52/83-ALC1/2012**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00948/AM13/	RLA File :08/24/040/00347/AM13/	Lic.No/Date:0810117866 28.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

148	**Case No.:33/52/83-ALC1/2012**	Party Name:YASHO INDUSTRIES PVT LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00952/AM13/	RLA File :03/95/040/00850/AM13/	Lic.No/Date:0310722234 29.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/88/2004-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
YAPOX RA 103-Benzenamine, 4-(1-methyl-1-phenylethyl)-N-Phenyl	1 Kg	Dipheyl Amine	0.464 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

149	**Case No.:14/52/83-ALC1/2012**	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00933/AM13/	RLA File :25/24/040/00002/AM13/	Lic.No/Date:2510003890 30.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

150	**Case No.:36/52/83-ALC1/2012**	Party Name:RAJ BORAX LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00955/AM13/	RLA File :03/95/040/00838/AM13/	Lic.No/Date:0310722443 30.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/61/2012-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Borax Decahydrate Crystal	1 Kg	Borax Pentahydrate	0.849 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

151	**Case No.:4/52/83-ALC1/2012**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00923/AM13/	RLA File :34/24/040/00256/AM13/	Lic.No/Date:3410035977 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

152	**Case No.:7/52/83-ALC1/2012**	Party Name:ARCHIES LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00926/AM13/	RLA File :05/23/040/00450/AM13/	Lic.No/Date:0510344590 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

153	**Case No.:8/52/83-ALC1/2012**	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00927/AM13/	RLA File :10/24/040/00074/AM13/	Lic.No/Date:1010052341 31.01.2013	Defer Date:24.04.2013

Decision : Re-listed for 24.4.2013.

154	**Case No.:25/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00944/AM13/	RLA File :03/95/040/00846/AM13/	Lic.No/Date:0310722522 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

155	**Case No.:27/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00946/AM13/	RLA File :03/95/040/00837/AM13/	Lic.No/Date:0310722507 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

156	**Case No.:37/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00956/AM13/	RLA File :03/95/040/00843/AM13/	Lic.No/Date:0310722511 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

157	**Case No.:44/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00963/AM13/	RLA File :17/24/040/00083/AM13/	Lic.No/Date:1710005223 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

158	**Case No.:45/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00964/AM13/	RLA File :17/24/040/00082/AM13/	Lic.No/Date:1710005222 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

159	**Case No.:60/52/83-ALC1/2012**	Party Name:DEVHARSH INFOTECH PVT LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00979/AM13/	RLA File :03/94/040/00932/AM13/	Lic.No/Date:0310722546 31.01.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

160	**Case No.:23/52/83-ALC1/2012**	Party Name:COOL COSMETICS (P) LTD	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00942/AM13/	RLA File :04/24/040/00237/AM13/	Lic.No/Date:0410143071 04.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

161	**Case No.:38/52/83-ALC1/2012**	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00957/AM13/	RLA File :05/23/040/00452/AM13/	Lic.No/Date:0510345893 13.02.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/133/2011-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Methyl Bromide 98% + 2% Chloropicrin	1 Kg	Liquid Bromine	0.926 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

162	**Case No.:39/52/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00958/AM13/	RLA File :10/24/040/00078/AM13/	Lic.No/Date:1010052476 13.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

163	**Case No.:51/52/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00970/AM13/	RLA File :10/24/040/00079/AM13/	Lic.No/Date:1010052477 13.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

164	**Case No.:24/52/83-ALC1/2012**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00943/AM13/	RLA File :02/24/040/00176/AM13/	Lic.No/Date:0210106478 14.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

165	**Case No.:46/52/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00965/AM13/	RLA File :08/24/040/00392/AM13/	Lic.No/Date:0810118390 14.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

166	**Case No.:47/52/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

167	**Case No.:5/48/83-ALC1/2012**	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00899/AM13/	RLA File :07/24/040/00489/AM13/	Lic.No/Date:0710093751 18.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

168	**Case No.:6/48/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00900/AM13/	RLA File :08/24/040/00249/AM13/	Lic.No/Date:0810118471 18.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

169	**Case No.:32/52/83-ALC1/2012**	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00951/AM13/	RLA File :50/24/040/00016/AM13/	Lic.No/Date:5010001598 19.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

170	**Case No.:7/48/83-ALC1/2012**	Party Name:SHITAL INDUSTRIES PVT LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00901/AM13/	RLA File :08/24/040/00406/AM13/	Lic.No/Date:0810118578 20.02.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

171	**Case No.:61/52/83-ALC1/2012**	Party Name:ATUL LIMITED,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00980/AM13/	RLA File :08/24/040/00441/AM13/	Lic.No/Date:0810119357 14.03.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/40/2006-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Novatic Yellow GCN Powder New (C 1 Vat yellow 2) (Dye content 29%)	1 Kg	Vat Yellow 2 CDP	0.290 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

172	**Case No.:63/52/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00982/AM13/	RLA File :08/24/040/00456/AM13/	Lic.No/Date:0810119461 15.03.2013	Defer Date:24.04.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 24.4.2013

173	**Case No.:64/52/83-ALC1/2012**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2012 27.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00983/AM13/	RLA File :08/24/040/00428/AM13/	Lic.No/Date:0810119527 18.03.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/24/2010-Chem.II dated 1.4.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Reactive Blue HG (Dye content: 47%)	1 Kg	1. Para Nitro Chloro Benzene 2. Ethylene Diamine 3. Chloranil 4. Cyanuric Chloride 5. Aniline-2, 4-Disulfonic Acid 6. Sodium Per Sulphate 7. Caustic Soda 8. Soda Ash	0.352 Kg 0.645 Kg 0.224 Kg 0.232 Kg 0.345 Kg 0.377 Kg 0.073 Kg 0.424 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:04.04.2013
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

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